

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.09**  
**I.A No. 560,568, 578,**  
**622 & 850/2023**  
**in**  
**C.P. (IB) No.30/BB/2021**

**IN THE MATTER OF:**

Singhi Builders Private Ltd

... Petitioner

**Order under Section 10 of I & B Code, 2016**

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

Interim Resolution Professional	:	Shri G Murali
For IRP	:	Shri Bipin Kalappa
For IA No.568, 622 & 850/2023	:	Shri Abhay Gupta
For CoC	:	Shri Arpit Singhvi

**ORDER**

**I.A. No.568, 622 & 850/2023**

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. The Counsel for the IRP stated that the CIRP in respect of the C.P was initiated vide order dated 22.11.2022 and 330 days of CIRP process is already expired, therefore I.A No.560 of 2023 is filed for seeking liquidation of the Corporate Debtor. However, some I.As have been filed by the Ex-Management, therefore, requested to dispose of the applications and consider the application filed for liquidation.
3. The Counsel for the Applicant requested for short adjournment since the Senior Counsel is held up in Hon'ble High Court of Karnataka.
4. At the request of the Applicant Counsel. List the case on **02.08.2024.**

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Gayathri

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**